CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

(6)

C.C.P. No.218/2002 in O.A.No.3081/2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri Govindan S. Tampi, Member(4)

New Delhi, this the 1st day of October, 2002

Navlesh Kumar .. Applicant

(By Advocate: Shri Harvir Singh)

Vs.

- 2. Sh. Krishan Kumar
 The Director General
 Ministry of Urban Development
 Nirman Bhawan
 New Delhi. ... Respo

Respondents

(By Advocate: Sh. Neeraj Goyal)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan. Vice-Chairman(J):

Heard both the learned counsel for the parties.

2. We do not find that in the facts and circumstances of the case, there is any wilful and contumacious disobediance of the Tribunal's order dated 12.11.2001. We note that the respondents have issued the order dated 2.8.2002. Shri Harvir Singh, learned counsel has submitted

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Contd....2/-



that he does not press the Contempt Petition but may be given liberty to assail the order dated 2.8.2002, as the result of compassionate appointment has not been achieved by the petitioner.

3. CP 218/2002 is dismissed. Notices issued to the alleged contemnors are discharged. In the circumstances, liberty is granted to the petitioner to proceed in accordance with law, as advised.

(GUVINDAN S. TAMPI)

(SMT. LAKSHMI SWAMINATHAN) VC(J)

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